

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 209 of 2014 in
DFR No. 967 of 2014

Dated : 30th May, 2014

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

State Load Despatch Center, Karnataka ...Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent (s): Ms. Sneha for R-2

ORDER

Learned counsel for the Appellant represented that all the Respondents have been served and affidavit of service has been filed.

This is an application for condonation of 15 day's delay against the Main Order.

Ms. Sneha, Learned Counsel for Respondent No.-2 undertakes to file Vakalatnama on behalf of Respondent No.-2.

We have heard both the parties. Since there is sufficient cause for condonation of delay of 15 days, the delay is condoned.

Registry is directed to number the Appeal and post the matter for admission on **01.07.2014.**

(Rakesh Nath)
Technical Member
pr/js

(Justice M. Karpaga Vinayagam)
Chairperson